E.C. Resolution No. 2012(VIII):3.22, dated : 10.9.2012
Notification No. JMI/R.O./L&Ord./2012, dated : 28.9.2012

Ordinance 36 (XXXVI)
Rules for Transitional Students of Postgraduate/ Undergraduate Programmes

Preamble: While moving from the annual mode to the semester mode of teaching and examinations, the university has been confronted with the problem related to the students of postgraduate/undergraduate programmes who could not pass their final examination within prescribed duration of the programme and have been/ will be re-admitted as regular students as per the existing rules of the University. For such students, regular classes in the annual mode cannot be arranged by the concerned departments due to non-availability of sufficient classrooms and faculty members owing to their engagement in teaching of the semester courses. This Ordinance is meant for such students, who will hereinafter be called as 'transitional' students.

1. For transitional students, each department shall appoint a Counselor, who will be a permanent faculty member of the concerned department. In the absence of a Counselor, the Head of the Department shall act as the Counselor.
2. The Counselor will provide necessary guidance to the transitional students with regard to their curricula/courses. They may also advise the students to attend the relevant ongoing semester courses, if so required.
3. There will be no formal attendance of transitional students and they will be permitted to appear in their annual examinations as regular students.
4. This ordinance will be transient in nature and will cease to exist after the expiry of the maximum period to complete the concerned postgraduate/undergraduate programme as provided in the Examination rules of the University.